

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(21)

CP 86/2001 in.
MA 783/2001
OA 1688/1999

New Delhi this the 24th day of April, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri Govindan S.Tampi, Member(A)

Smt. Tara W/O Sh.Om Prakash,
R/O House No.10/300
Tirlokpur, New Delhi working
as Casual Worker under
Contemnor.

.. Petitioner

(By Advocate Shri T.C.Agarwal)

VERSUS

1. Sh.D.V.S.Ranga, DDG(A),
Doordarshan, Doordarshan Bhavan,
Mandi House, New Delhi.

2. Shri Basharat Ahmad,
Director, Delhi Doordarshan Bhawan,
Akashvani Bhawan, Parliament Street,
New Delhi.

.. Contemnors

(By Advocate Shri S.M.Arif)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J))

S/Shri D.V.S.Ranga, Deputy Director General
and Shri Basharat Ahmad, Director of Doordarshan
Kendra, Akashvani, Parliament Street, New Delhi are
present in Court in pursuance of the Tribunal's order
dated 16.4.2001. Learned counsel for the respondents
has submitted a copy of the order passed by the
respondents dated 23.4.2001 granting the applicant
consequential fixation of pay in the scale of
Rs.2550-3200/-w.e.f. 6.3.1996. Shri T.C.Agarwal,
learned counsel has submitted that the actual payment
has yet to be made to the applicant in accordance with
this order. For this purpose, learned counsel for the

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respondents, on instructions from the officers present in Court on behalf of the respondents, submits that this will be done within two weeks.

2. Noting the above facts and the submissions made by the learned counsel for the respondents, CP 86/2001 is dismissed. Notices to the alleged contemnors are discharged. File consigned to the record room.

3. In the above circumstances MA 783/2001 has also become infructuous and that is also disposed of.

(Govindan S. Tamai)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)